

[Dr. L. M. Singhvi]

it and I am unable to follow the relationship of the Constitution Amendment Bill which I have sought to move with the exigencies of the emergency. I would make a plea to the Committee to make its reasons a little more intelligible to the Members whose Bills are not introduced, or not permitted to be placed or introduced in the House. This is the plea that I would like to make.

**Mr. Chairman:** The hon. Member may kindly resume his seat. The hon. Member can very well obtain this information by writing to the Committee. He need not take the time of the House just now. I am only concerned with the subjects that are before me.

**Dr. L. M. Singhvi:** I am informing the House about it.

**Mr. Chairman:** You are at liberty to write to the Committee and get a reply from them.

Now, with regard to the priority fixed for Mr. Kamath's Bill, apart from the contention of Mr. Hem Raj that it should go back to the Committee again, I think we can waive that and take the opinion of the House. If the hon. Member agrees, it can go back to the Committee again.

**Shri Hari Vishnu Kamath:** Let it be sent to the Committee

**Mr. Chairman:** All right. So, I take it the House agrees with the Report subject to the modification regarding the Constitution (Amendment) Bill by Shri Kamath.

**Hon. Members:** Yes.

**Mr. Chairman:** Then we take up Private Members' Bills to be introduced.

14.40 hrs.

### INDUSTRIAL DISPUTES (AMENDMENT) BILL\*

(Amendment of section 3) by Shri C. K. Bhattacharyya.

**Shri C. K. Bhattacharyya (Raiganj):** Sir, I beg to move for leave to introduce a Bill further to amend the Industrial Disputes Act, 1947.

**Mr. Chairman:** The question is:

"That leave be granted to introduce a Bill further to amend the Industrial Disputes Act, 1947."

*The motion was adopted.*

**Shri C. K. Bhattacharyya:** Sir, I introduce the Bill.

14.41 hrs.

### SALARIES AND ALLOWANCES OF MINISTERS (AMENDMENT) BILL\*

(Amendment of sections 3, 4 etc.) by Shri Hari Vishnu Kamath

**Shri Hari Vishnu Kamath (Hoshangabad):** Sir, I Hari Vishnu Kamath beg to move for leave to introduce a Bill further to amend the Salaries and Allowances of Ministers Act, 1952.

**Mr. Chairman:** The question is:

"That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Ministers Act, 1952."

*The motion was adopted.*

**Shri Hari Vishnu Kamath:** Sir, I introduce the Bill.